

ITEM NO.51

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Writ Petition (Civil) No.234/2018

SHANTANU KUMAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR IA NO.41028/2018 FOR APPROPRIATE ORDERS/DIRECTIONS AND I.A. NO.88367/2018 FOR CLARIFICATION/DIRECTION)

Date : 13-07-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Govind Jee, Adv.
Mr. T. Sudhakar, Adv.
Ms. Surabhi Kumar, Adv.

For Respondent(s) Mr. Sandeep Shethi, ASG
Mr. P.K. Dey, Adv.
Mr. Anmol Chandan, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing for the applicants-petitioners and upon perusal of the instant applications, we consider it appropriate to direct respondent no.3 - CBI to submit a status report regarding the investigation pertaining to the instant examinations conducted by the Staff Selection Commission. We order accordingly.

Respondent no.3 - CBI shall also state the scope of investigation which is being carried out in this case that is to say whether the investigation is relating to an examination on a particular day or conduct of the CGL (Combined Graduate Level) Examination 2017 and CHSL (Combined Higher Secondary Level) Examination 2017.

Put up after two weeks.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR